

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.101

IA(I.B.C)/806(CH)2024

And

CP(IB) No. 185/Chd/Chd/2023

IN THE MATTER OF:

Bank of Maharashtra through Nitin Narang ...

Petitioner

Versus

Manish Bagrodia ...

Respondent

Under Section: 95, 99 IBC 2016

Order delivered on 10.04.2024

CORAM:

**SHRI. SUBRATA KUMAR DASH,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the RP : Mr. Pradeep Singh, Advocate

For the Respondent : Mr. Vaibhav Sahni, Advocate with Ms. Swati Vashisth, PCA

ORDER

CP(IB) No. 185/Chd/Chd/2023

Heard the submissions made by the learned counsel for the RP. The counsel for the RP has submitted that the hard copy of the report has been filed and a copy thereof is also served on the respondents. The affidavit of service has been filed in compliance of order dated 30.02.2024 passed by this Adjudicating Authority is taken on record. The counsel for the respondent is

Priyanka
10.04.2024

also present and acknowledged the receipt and prayed for grant of time of 10 days for filing the objections to the report. Time prayed for is granted. Let the matter be posted to 16.05.2024.

IA(I.B.C)/806(CH)2024

This application has been filed for placing on record the report of the Resolution Professional under Section 99 of the IB Code. As the respondent has prayed for grant of time to file objections to the report therefore, let the matter be posted for 16.05.2024.

Sd/-

**(SUBRATA KUMAR DASH)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**